

J.K. Agarwal

F.C.A.

26.05.2017

The Editor,
Vir Arjun,
New Delhi

Reg.: Public Notice as per order dated 18-05-2017 passed by the National Company Law Tribunal, New Delhi in Company Application No. (IB) 49 (PB) OF 2017 in the case of M/s JDS Apparels Private Limited (Certified copy issued on 25.05.2017).

Sir,

The undersigned has been appointed by the National Company Law Tribunal, New Delhi (NCLT) as the Interim Resolution Professional (IRP) vide order dated 18-05-2017 in Company Application No. (IB) 49 (PB) OF 2017. Certified copy of the order dated 18-05-2017 (Copy of order up-loaded on NCLT website on 25.05.2017 and certified copy issued on 25.05.2017) is enclosed herewith.

In compliance of Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the undersigned acting as an IRP is required to make a Public announcement not later than three days from the date of his appointment in the one English and one Regional newspaper for wide circulation at the location of the registered office of the Corporate Debtor.

In this connection, I would request your goodself to publish the Public Announcement / Notice in your Newspaper on 27-05-2017. The contents of the Public Notice in the Statutory Format (i.e. Form-A) is enclosed herewith.

Kindly do the needful.

Thanking you,

(Jagdish Kumar Agarwal)

IBBI/IPA-001/IP-00216/2016-17/1846

- Enclosures: (i). Copy of Certified copy of order dated 18-05-2017 of the Hon'ble NCLT, issued on 25.05.2017.
(ii). Statutory Notice (Form-A)

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF JDS APPARELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	JDS Apparels Private Limited
2.	Date of Incorporation of Corporate Debtor	16.07.2002
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U51311DL2002PTC116221
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: B-87, Basement, East of Kailash, New Delhi-110 065.
6.	Insolvency commencement date in respect of Corporate Debtor	25.05.2017 (Copy of order dt. 18.05.2017 up-loaded on the website of the Hon'ble NCLT on 25.05.2017 and certified copy also issued on 25.05.2017).
7.	Estimated date of closure of Insolvency Resolution Process	21.11.2017
8.	Name, Address, email address and the Registration Number of the Interim Resolution Professional	Name: Jagdish Kumar Agarwal Address: B 87, Basement, East of Kailash, New Delhi-110 065 e-mail address: jkaclaims@gmail.com Registration Number: IBBI/IPA-001/IP-00216/2016-17/1846
9.	Last date for submission of Claims	08.06.2017



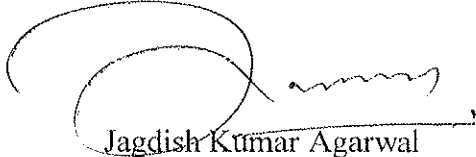
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the JDS Apparels Private Limited on 18.05.2017 (Copy of order dt. 18.05.2017 up-loaded on the website of the Hon'ble NCLT on 25.05.2017 and certified copy also issued on 25.05.2017).

The creditors of JDS Apparels Private Limited are hereby called upon to submit a proof of their claims on or before 07.06.2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Jagdish Kumar Agarwal

Date and Place: 25.05.2017, New Delhi